

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 629 OF 2025**

Punjab Judges & Officers Rural Cooperative Housing Building Society Ltd.

... Applicant

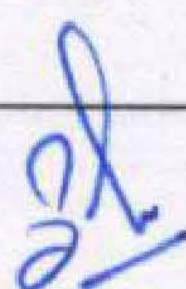
Versus

State of Punjab & Ors

...Respondent(s)

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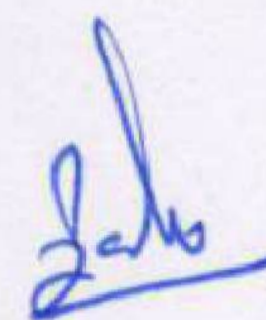
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Date: 11/5/2026

Place SAS Nagar



Er. Kanwaldeep Kaur
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, SAS Nagar
(On behalf of Respondent no. 2)



[ANANT SANGAL]
Advocate for the PPCB [R-2]
34, Lower Ground Floor, Babar Lane,
Bengali Market, New Delhi-110001
Email ID:- a.anantsangal.a@gmail.com
Mobile No. +91 9911453576

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 629 OF 2025**

Punjab Judges & Officers Rural Cooperative Housing Building Society Ltd.

... Applicant

Versus

State of Punjab & Ors

...Respondent(s)

Factual Status/ action taken report by way of affidavit of Er. Kanwaldeep Kaur,
Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS
Nagar, on behalf of Respondent no.2 in compliance of order dated 19.02.2026.

Respectfully Showeth;

1. That the deponent namely Er. Kanwaldeep Kaur is working as Environmental Engineer in Punjab Pollution Control Board and is posted in Regional Office of the Board at SAS Nagar. The deponent is well conversant with the facts of the case and is competent and authorized to file the present factual status/ action taken report on behalf of respondent no.2 Punjab Pollution Control Board.
2. That briefly stated in the above-mentioned application, the applicant has raised an issue of dumping of municipal solid waste at the open land adjoining service road towards Kharar Airport Road near Gurudwara Singh Shaheeda and adjoining Judges and Officers Enclave, Sector 77 Mohali, Punjab.
3. That after receipt of the above-mentioned original application, the Regional Office, SAS Nagar of the Board had issued letter no. 304 dated 30.01.2026 to Municipal Corporation, SAS Nagar to look into the matter for getting the site in question cleared and also ensure scientific disposal of the solid waste as per Solid Waste Management Rules, 2016. A copy of letter no. 304 dated 30.01.2026 is enclosed as **Annexure R2/A**. The Municipal Corporation, SAS Nagar was also issued a reminder letter vide letter no. 320 dated 03.02.2026 to clear the said solid waste as per the provisions of

11 MAY 2026

Zeebo



the Solid Waste Management Rules, 2016. A copy of letter no. 320 dated 03.02.2026 is enclosed as **Annexure R2/B.**

4. That the Health Officer, Municipal Corporation, SAS Nagar vide letter no. 407 dated 11.02.2026 has informed that Regional Office, Punjab Pollution Control Board, SAS Nagar that the solid waste has been removed from RMC point sector 77, SAS Nagar and further action to remove the slum is being taken. A copy of English Translation of letter no. 407 dated 11.02.2026 of Health Officer, Municipal Corporation, SAS Nagar is enclosed as **Annexure R2/C.**
5. That in order to verify the facts, the site was again visited by the officer of the Board on 16.02.2026. During the visit, it was found that there is still unsegregated mixed solid waste found lying in the vacant land adjoining MRF site of MC in an unscientific manner in violation to Solid Waste Management Rules, 2016. It is brought out that the site is located at the Airport Road and it attracts lots of cattle/ stray animals leading to accident prone area.
6. That thereafter the case came up for hearing and this Hon'ble Tribunal was pleased to pass an order dated 19.02.2026. The relevant extract of paragraph 3 and 4 of the order dated 19.02.2026 is reproduced below for kind perusal and reference.

"3. Learned Counsel appearing for respondent no.2-PPCB has informed that site inspection was done on 27.01.2026 when solid waste was found to be dumped there, therefore, notices dated 30.01.2026 and 03.02.2026 were issued to respondent no.4- Municipal Corporation, Mohali and respondent no.4 had submitted the reply on 11.02.2026 stating that solid waste has been cleared but on inspection on 16.02.2026, it was found that 2 solid waste was lying dumped at the site. Therefore, now, respondent no.2 is contemplating to issue show notice to respondent no.4 and initiating action against it.

4. Respondent no.2 is directed to file a factual status and action taken report within six weeks."

7. That the present reply is being filed in compliance to order dated 19.02.2026 passed by this Hon'ble Tribunal.
8. That considering the violation of Rule 15 and Rule 22 of the Solid Waste Management Rules, 2016 and pollution being caused, the Punjab Pollution Control Board has issued a show cause notice vide letter no. 8305 dated 06.03.2026 to the Commissioner, Municipal Corporation, SAS Nagar for violation of the Solid Waste Management Rules, 2016 and non-compliance of the directions of this Hon'ble Tribunal with proposal to

11 MAY 2026

[Signature]



initiate action u/s 5 of the Environment (Protection) Act, 1986. 15 days' time was given to the Commissioner, Municipal Corporation, SAS Nagar to give reply in writing. A copy of letter no. 8305 dated 06.03.2026 is enclosed as **Annexure R2/D**. However, no reply has been received by the Board from Municipal Corporation, SAS Nagar.

9. That in order to check the factual status, the site in question was visited by Assistant Environmental Engineer of Regional Office, SAS Nagar on 29.04.2026 when the service road near the MRF facility (for which the above-mentioned original application has been filed) was found clear of the solid waste. However, unsegregated solid waste was still found lying in open land adjoining the service road towards toward Kharar – Airport Road. This fact was brought to notice of the officers of the Municipal Corporation, SAS Nagar. A copy of visit report dated 29.04.2026 is enclosed as **Annexure R2/E**.

10. That the deponent may kindly be allowed to place on record, the factual status/ action taken report in compliance to order dated 19.02.2026 for kind consideration of this Hon'ble Tribunal.



Date: 11/5/2026
Place SAS Nagar

Deponent

Er. Kanwaldeep Kaur
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, SAS Nagar
(On behalf of Respondent no. 2)

Certified that the Affidavit/SPA/GPA/ Agreement/Declaration/ Undertaking/PDI/ RWIB-etc. document has been read over & explained to the Deponent/Executant, who seemed perfectly to understand the same at the time of making thereof.

Attested as Identified
11 MAY 2026
MANVENDER SINGH
NOTARY
S.A.S. Nagar (MOHALI)
PUNJAB, (INDIA)

I hereby Deponee/ Personal
And He/ She has Signed In
My Presence

Panjetan Sm
PPCB 0350
9915193523

Register No. 246
Regn. No. 88
11 MAY 2026
MANVENDER SINGH
NOTARY
JUDICIAL COURTS COMPLEX
S.A.S. NAGAR (MOHALI)-PB
(INDIA) REGD NO. 4205



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



PPCB/RO/No. 304

(Redg.)

Dated: 30/1/26

To

The Municipal Commissioner,
Municipal Council,
SAS Nagar.

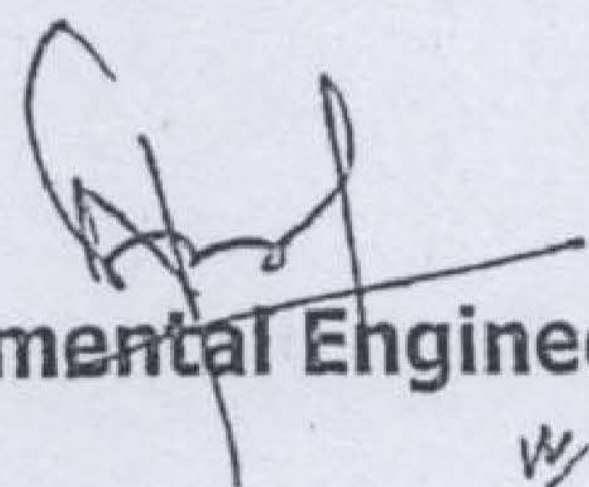
Subject: Immediate Action Required – Dumping of solid waste and garbage violating Solid Waste Management Rules, 2016 in the open land adjoining service road towards Kharar-Airport Road near Gurudwara Singh Shaheeda adjoining Judges and Officers Enclave, Sector-77, Distt. SAS Nagar

It is intimated that the residents of Punjab Judges and Officers Enclave has filed a grievance before the Hon'ble NGT w.r.t unscientific disposal of solid waste and garbage in the open land adjoining service road towards Kharar-Airport Road near Gurudwara Singh Shaheeda adjoining Judges and Officers Enclave, Sector-77, Distt. SAS Nagar.

In order to verify the facts, the site was visited by the officer of this office on 27.01.2026. During the visit, unsegregated mixed solid waste was found lying in the vacant land in an unscientific manner in violation to Solid Waste Management Rules, 2016.

As per the provisions of Solid Waste Management Rules, 2016, the concerned ULB is responsible for ensuring solid waste management in areas of their jurisdiction.

As such, it is requested to personally look into the matter for getting the site in question cleared and also ensure for scientific disposal of the said waste as per Solid Waste Management Rules, 2016 immediately, please.


o/c Environmental Engineer

ਖੇਤਰੀ ਦਫਤਰ, ਪਲਾਟ ਨੰਬਰ 55, ਫੇਜ਼ 2, ਐਸ ਏ ਐਸ ਨਗਰ

REGIONAL OFFICE, PLOT NO. 55, PHASE-2, SAS NAGAR.

Phone: 0172-5013300 E-mail : eenodal@yahoo.in Web: www.ppcb.punjab.gov.in



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



PPCB/RO/No. 320

(Regd.)

Dated: 3/2/26

To

[Reminder-I]

The Municipal Commissioner,
Municipal Council,
SAS Nagar.

Subject: Immediate Action Required – Dumping of solid waste and garbage violating Solid Waste Management Rules, 2016 in the open land adjoining service road towards Kharar-Airport Road near Gurudwara Singh Shaheeda adjoining Judges and Officers Enclave, Sector-77, Distt. SAS Nagar

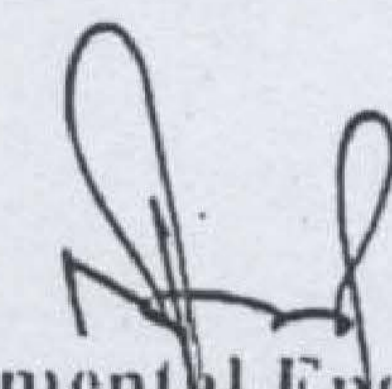
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In order to verify the facts, the site was visited on 27.01.2026. During the visit, unsegregated mixed solid waste was found lying in the vacant land in an unscientific manner in violation to Solid Waste Management Rules, 2016.

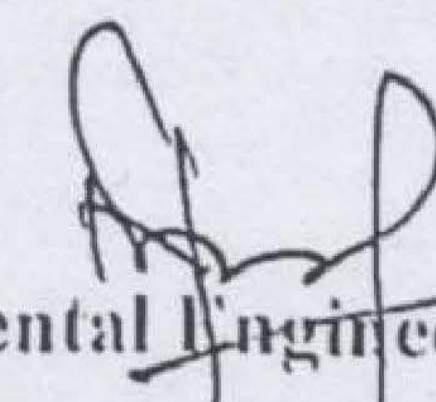
As per the provisions of Solid Waste Management Rules, 2016, the concerned ULB is responsible for ensuring solid waste management in areas of their jurisdiction.

As such, it is requested to personally look into the matter for getting the site in question cleared and also ensure for scientific disposal of the said waste as per Solid Waste Management Rules, 2016 immediately.

Endst. No. 321


Environmental Engineer
Dated 3/2/26

A copy of the above is forwarded to the Chief Administrator, GMADA, Mohali with request to get the garbage cleared from the land in question as the examination of the original application no. 629/2025 filed before Hon'ble NGT discloses the fact, that the land where MC is dumping solid waste belongs to GMADA.


Environmental Engineer

ਖੇਤਰੀ ਦਫਤਰ, ਪਲਾਟ ਨੰਬਰ 55, ਫੇਜ਼ 2, ਐਸ ਏ ਐਸ ਨਗਰ

REGIONAL OFFICE, PLOT NO. 55, PHASE-2, SAS NAGAR.

Phone: 0172-5013300 E-mail : eenodal@yahoo.in Web: www.ppcb.punjab.gov.in

(Translated Version)

Municipal Corporation, Sahibzada Ajit Singh Nagar (SAS Nagar)
(Municipal Bhawan, Sector 68, S.A.S Nagar)

Phone: 0172-504911, Email : mcsasnagar@gmail.com Website: mcmohali.punjab.gov.in

No. 407

Dated 11-02-2026

To

The Punjab Pollution Control Board
Phase -2, Mohali.

Subject: Immediate Action Required-Dumping of solid waste and garbage violating Solid Waste Management Rules, 2016 in the open land adjoining service road towards Kharar-Airport Road near Gurudwara Singh Shaheeda adjoining Judges and Officers Enclave, Sector-77, Distt. SAS Nagar.

Reference: In reference to Your Office Letter no. 304 dated 30.01.2026

Under the above subject and reference, it is brought to your attention that the letter to the Municipal Corporation from your office has been received. Regarding that letter, it is informed that the garbage point built at RMC Point Sector-77 in front of Homeland has been completely cleaned by the Municipal Corporation (copy attached) and strict action is being taken by the Municipal Corporation against those agencies due to which garbage had accumulated at this point vide letter No. 400 dated 10-02-2026 and letter No. 403 dated 10-02-2026.

Apart from the above, you are also informed that for the removal of illegally constructed slums and construction of boundary wall at this RMC Point Sector-77, a letter has been written to the office of Chief Administrator GMADA, Deputy Commissioner, S.S.P Mohali vide letter no. 395-397 dated 10-02-2026.

(Sd/-)

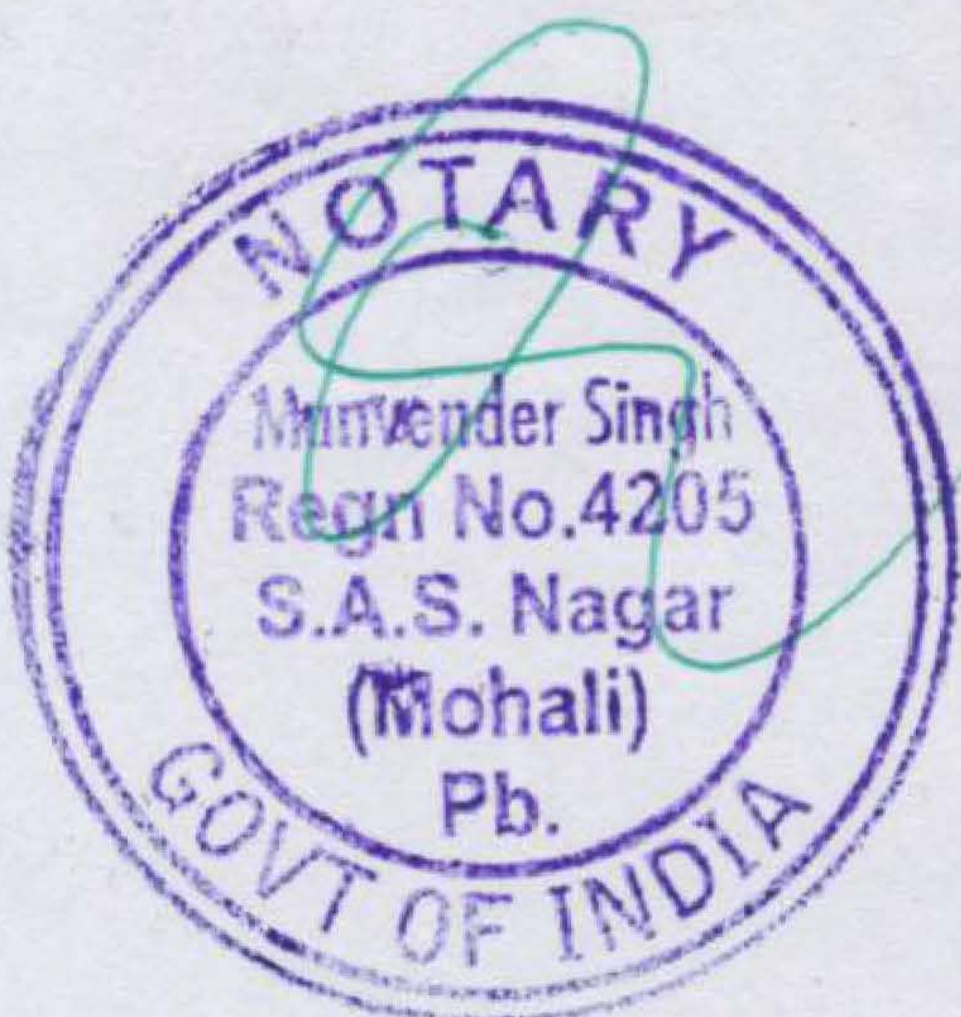
Health Officer,
Municipal Corporation, SAS Nagar

A copy of the above:

1. For information to the Honorable Commissioner, Municipal Corporation SAS Nagar
2. For information to the Joint Commissioner, Municipal Corporation SAS Nagar;
3. For information to the Law Officer, Municipal Corporation SAS Nagar;

(Sd/-)

Health Officer,
Municipal Corporation, SAS Nagar



Accurate Translation
From PUNJABI to English &
I am Competent to Translate

MANVENDER SINGH
NOTARY
S.A.S. NAGAR, MOHALI (Pb.) INDIA

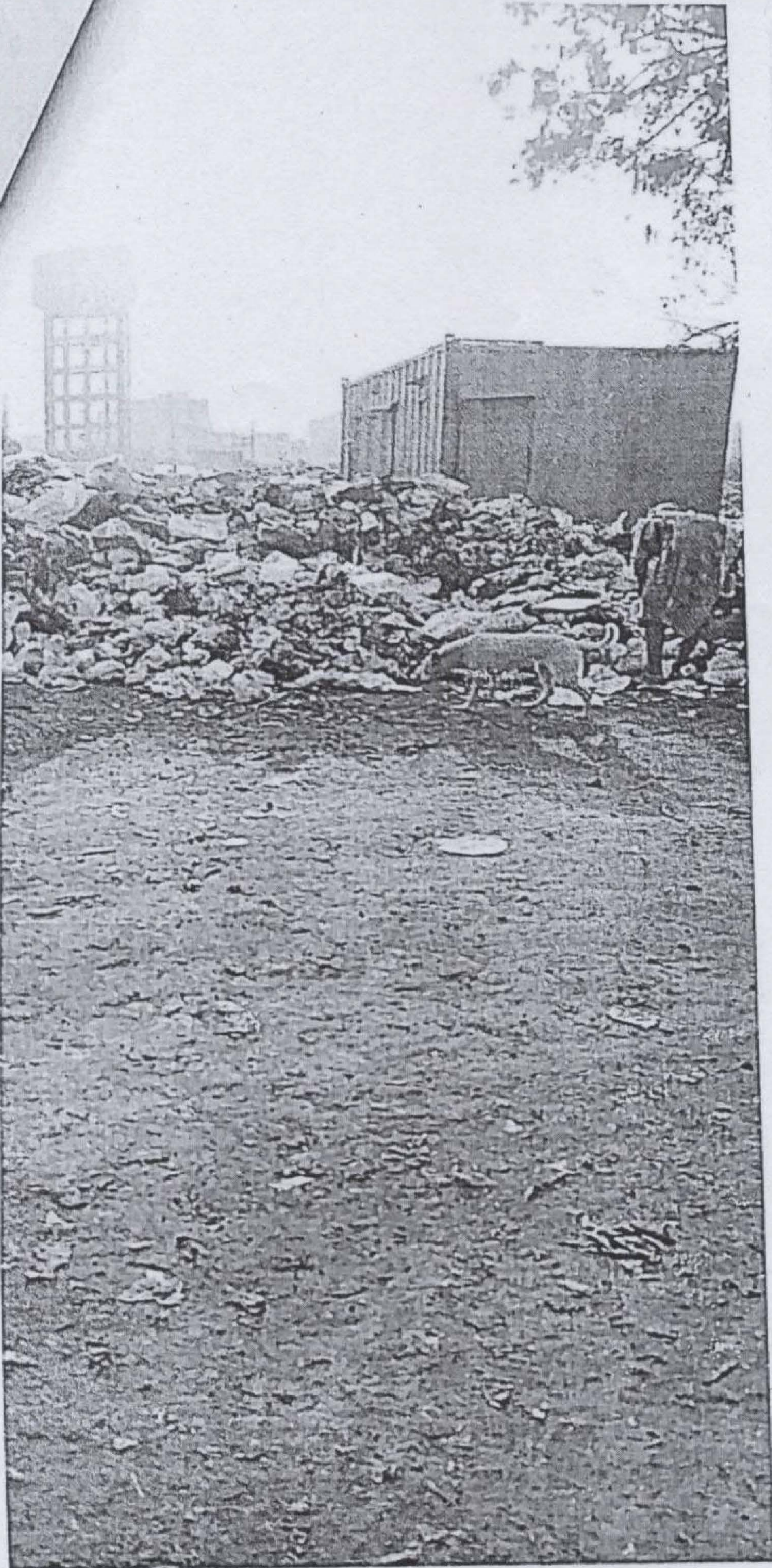
30 APR 2026

30 APR 2026

Register No. 245
Regn. No. 417
30 APR 2026

MANVENDER SINGH
NOTARY
JUDICIAL COURTS COMPLEX
S.A.S. NAGAR (MOHALI) - PB
(INDIA) REGD. NO. 4205

RMC Sec -77



Before



After



ਨਗਰ ਨਿਗਮ, ਸਾਹਿਬਜ਼ਾਦਾ ਅਜੀਤ ਸਿੰਘ ਨਗਰ (ਮੋਹਾਲੀ)

(ਮਿਊਂਸਪਲ ਭਵਨ, ਸੈਕਟਰ-68, ਐਸ.ਏ.ਐਸ ਨਗਰ)

ਫੋਨ: 0172-5044911, ਈ-ਮੇਲ : mcsasnagar@gmail.com website : mcmohali.punjab.gov.in

ਨੰਬਰ..... 407.....

ਸੇਵਾ ਵਿਖੇ,

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,
ਫੇਜ਼-2, ਮੋਹਾਲੀ।

ਵਿਸ਼ਾ:-

Immediate Action Required - Dumping of solid waste and garbage violating Solid Waste Management Rules, 2016 in the open land adjoining service road towards Kharar-Airport Road near Gurudwara Singh Shaheeda adjoining Judges and Officers Enclave, Sector-77, Distt. SAS Nagar.

ਹਵਾਲਾ:-

ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ. 304 ਮਿਤੀ 30-01-2026 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਆਪ ਜੀ ਦੇ ਧਿਆਨ ਵਿੱਚ ਲਿਆਇਆ ਜਾਂਦਾ ਹੈ ਕਿ ਨਗਰ ਨਿਗਮ ਵਲੋਂ ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਵਲੋਂ ਜੇ ਪੱਤਰ ਇਸ ਦਫਤਰ ਵਿਖੇ ਪ੍ਰਾਪਤ ਹੋਇਆ ਹੈ, ਉਸ ਪੱਤਰ ਸਬੰਧੀ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਨਗਰ ਨਿਗਮ ਐਸ.ਏ.ਐਸ ਨਗਰ ਵਲੋਂ ਆਰ.ਐਮ.ਸੀ ਪੁਆਇੰਟ ਸੈਕਟਰ-77 ਸਾਹਮਣੇ ਹੋਮਲੈਂਡ ਤੇ ਬਣੇ ਕੂੜੇ ਦੇ ਪੁਆਇੰਟ ਨੂੰ ਨਗਰ ਨਿਗਮ ਵਲੋਂ ਬਿਲਕੁਲ ਸਾਫ ਕਰਵਾ ਦਿੱਤਾ ਗਿਆ ਹੈ (ਕਾਪੀ ਨੱਥੀ) ਅਤੇ ਜਿਨ੍ਹਾਂ ਕਾਰਨਾਂ/ਏਜੰਸੀਆਂ ਕਰਕੇ ਇਸ ਪੁਆਇੰਟ ਤੇ ਇੱਕਠਾ ਹੋ ਗਿਆ ਸੀ, ਨਗਰ ਨਿਗਮ ਵਲੋਂ ਉਨ੍ਹਾਂ ਏਜੰਸੀਆਂ ਦੇ ਵਿਰੁੱਧ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ 400 ਮਿਤੀ 10-02-2026 ਅਤੇ ਪੱਤਰ ਨੰ. 403 ਮਿਤੀ 10-02-2026 ਰਾਹੀਂ ਸਖਤ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਈ ਜਾ ਰਹੀ ਹੈ।

ਉਕਤ ਤੋਂ ਇਲਾਵਾ ਆਪ ਜੀ ਨੂੰ ਇਹ ਵੀ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਆਰ.ਐਮ.ਸੀ ਪੁਆਇੰਟ ਸੈਕਟਰ-77 ਵਿਖੇ ਗੈਰ-ਕਾਨੂੰਨੀ ਤੌਰ ਤੇ ਬਣੀਆਂ ਝੁੱਗੀਆਂ- ਝੋਪੜੀਆਂ ਨੂੰ ਹਟਾਉਣ ਲਈ ਅਤੇ ਉਥੇ ਚਾਰਦੀਵਾਰੀ ਕਰਨ ਲਈ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ- 395-397 ਮਿਤੀ 10-02-2026 ਵਲੋਂ ਇੱਕ ਬੇਨਤੀ ਪੱਤਰ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ ਗਮਾਡਾ, ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਐਸ.ਏ.ਐਸ.ਪੀ ਸਾਹਿਬ ਮੋਹਾਲੀ, ਜੀ ਨੂੰ ਲਿਖਿਆ ਜਾ ਚੁੱਕਾ ਹੈ, ਜਿਸ ਦੀ ਕਾਪੀ ਨਾਲ ਨੱਥੀ ਹੈ ਜੀ।

ਸਿਹਤ ਅਫਸਰ,

ਨਗਰ ਨਿਗਮ, ਐਸ.ਏ.ਐਸ ਨਗਰ।

ਉਪਰੋਕਤ ਦਾ ਇੱਕ ਉਤਾਰਾ:

1. ਮਾਨਯੋਗ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਐਸ.ਏ.ਐਸ ਨਗਰ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ;
2. ਸੰਯੁਕਤ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਐਸ.ਏ.ਐਸ ਨਗਰ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ;
3. ਲਾਅ ਅਫਸਰ, ਨਗਰ ਨਿਗਮ ਐਸ.ਏ.ਐਸ ਨਗਰ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ;

ਸੀ

ਸਿਹਤ ਅਫਸਰ,

ਨਗਰ ਨਿਗਮ, ਐਸ.ਏ.ਐਸ ਨਗਰ।



Phone no. 0175-2301182

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



LiFE
Lifestyle for
Environment

e-mail : ppcbsee_zp1@yahoo.com

ਨੰਬਰ 8305

ਮਿਤੀ 6/3/26

REGISTERED

To

The Commissioner,
Municipal Corporation,
SAS Nagar.

Subject: Show cause notice under the Environment (Protection) Act, 1986 for violations of the Solid Waste Management Rules, 2016 and non-compliance of the directions of the Hon'ble National Green Tribunal.

Whereas, the Ministry of Environment & Forests, Government of India, New Delhi in exercise of the powers conferred under the Environment (Protection) Act, 1986 has notified the Solid Waste Management Rules, 2016, wherein the Municipal Authority is responsible for implementation of the provisions of the Solid waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste, and the preparation of action plan for management of solid waste.

And whereas, timelines for compliance of various activities laid down in Solid Waste Management Rules, 2016, as well as extended times fixed by the Hon'ble National Green Tribunal have already lapsed.

And whereas, in O.A No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" came up for hearing before the Hon'ble National Green Tribunal on 10.01.2020, wherein the Hon'ble National Green Tribunal issued certain directions, the relevant part of which are reproduced as under:

"

a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

"

And whereas, it is brought to attention that vide Original Application (OA) no. 629 of 2025, Punjab Judges and Officers Rural Cooperative Housing Building Society Ltd. has raised a grievance against heaps of municipal solid waste lying at the open land adjoining service road towards Kharar- Airport Road near Gurudwara Singh Shaheeda and adjoining Judges and Officers Enclave, Sector 77 Mohali, Punjab.

And whereas, the Punjab Pollution Control Board has also been impleaded as Respondent No 2 in the aforementioned case. The case was listed for hearing on 19.02.2026.

And whereas, the complaint site was visited by the officer of Regional Office of the Board on 27.01.2026. During visit, unsegregated mixed solid waste was found lying in the vacant land in an unscientific manner in violation of the Solid Waste Management Rules, 2016.

And whereas, the Regional Office of the Board had issued letter vide no. 304 dated 30.01.2026 to Municipal Corporation, SAS Nagar to look into the matter for getting the site in question cleared and also ensure for scientific disposal of the said waste as per Solid Waste Management Rules, 2016. The Municipal Corporation, SAS Nagar, was also issued a reminder letter vide letter no. 320 dated 03.02.2026 to clear the said waste as per Solid Waste Management Rules, 2016.

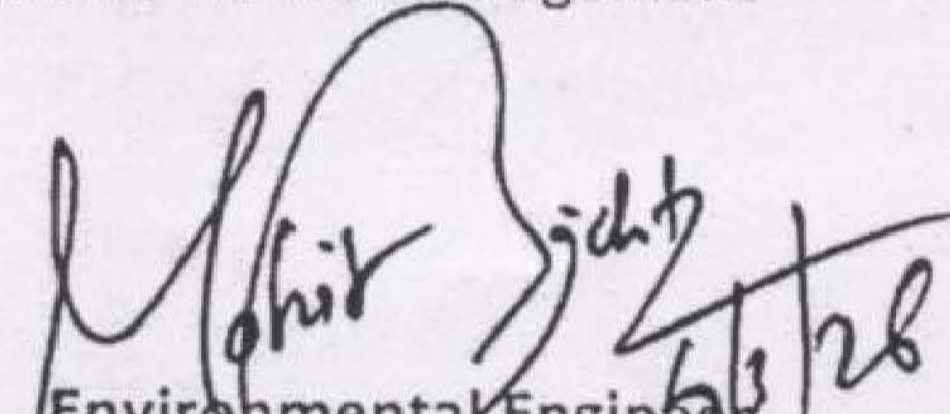
And whereas, the Municipal Corporation, SAS Nagar had submitted the reply vide letter no. 407 dated 11.02.2026, wherein, it was intimated that the site under question has been cleared and they have also initiated action against the defaulting contractor.

And whereas, in order to verify the facts, the site was again visited by the officer of the Board on 16.02.2026. During the visit, it was found that there is still unsegregated mixed solid waste found lying in the vacant land adjoining MRF site of MC in an unscientific manner in violation to Solid Waste Management Rules, 2016. Further, it is brought out that the site is located at the Airport Road and it attracts lots of cattle/ stray animals leading to accident prone area.

And whereas, the above acts clearly establish violation of Rule 15, Rule 22 of the Solid Waste Management Rules, 2016 and pollution of the environment in contravention of the Environment (Protection) Act, 1986.

And whereas, it is proposed to initiate action against your office u/s 5 of the Environment (Protection) Act, 1986 for the violations of the Solid Waste Management Rules, 2016, after affording an opportunity of show-cause.

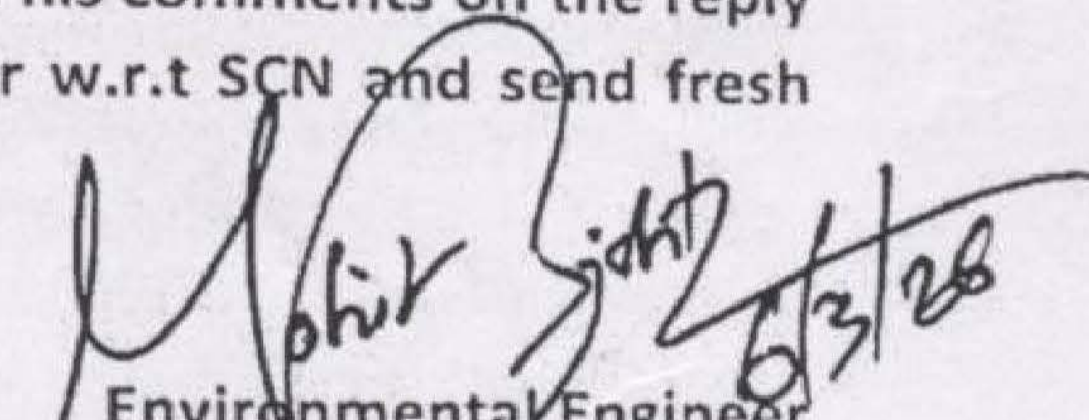
As such, before taking any further action, you are given an opportunity of 15-days to show-cause in writing for failure to comply with the provisions of the Solid Waste Management Rules, 2016, failing which, further action u/s 5 of the E(P)A, 1986 (for violations under Solid Waste Management Rules, 2016) shall be initiated.


Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Dated 6/3/26

Endst. no. 8306

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and necessary action. It is requested to get the copy of the notice delivered to the Commissioner, Municipal Corporation, SAS Nagar through special messenger and send the receipt of the same to this office. It is also requested to give his comments on the reply to be submitted by the Commissioner, Municipal Corporation, SAS Nagar w.r.t SCN and send fresh recommendation accordingly.

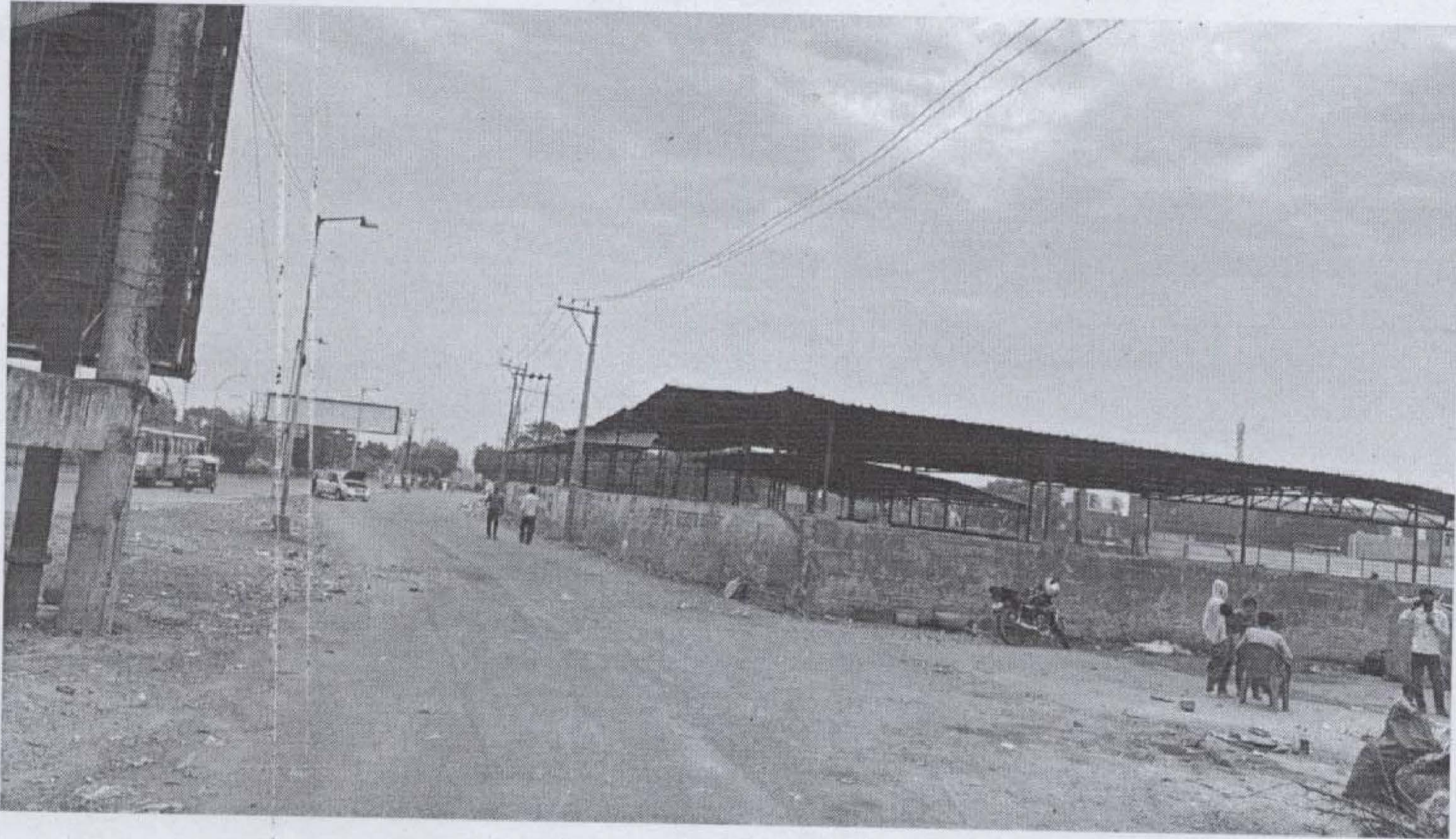

Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Visit report regarding NGT matter OA No. 629 of 2025

Date of visit: 29.04.2026

The site was visited by the officer of the Board on 29.04.2026 and it was found that:

1. The service road near MRF facility was found clear from the solid waste.



2. However, unsegregated solid waste is still lying on open land adjoining service road towards kharar- Airport Road



Handwritten signature
29/04/26
AEE